GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-2012
ANSWERED ON-15/12/2021

SAFETY COMPLIANCE OF NEW VEHICLES

2012. SHRI M. MOHAMED ABDULLA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:-

(a) whether Government has any norms to conduct crash tests of vehicles before certifying for commercial sales, if so, the details thereof;

(b) if not, the reasons therefor;

(c) whether safety features such as Anti-lock Breaking System (ABS), airbags, Electronic Break Distribution (EBD) etc. are proposed to be made mandatory in new vehicles, if so, the details thereof; and

(d) if not, the reasons therefor?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) This Ministry, vide notifications S.O. 1139 (E) dated 28th April 2015 and S.O. 2412(E) dated 3rd September 2015, mandated AIS 098/2008 for protection of occupants in the event of an Offset Frontal Collision for the new models from 1st October, 2017 and for all models from 1st October, 2019; AIS 096/2008 for requirements for behavior of steering mechanism of the vehicle in a Head-on collision for the new models from 1st October, 2017 and for all models from 1st October, 2019; AIS 099/2008 for Approval of vehicles with regard to Protection of Occupants in the event of Lateral Collision for the new models from 1st October, 2017 and for all models with effect from 1st October, 2019; and AIS100/2010 for approval of vehicles with regard to protection of pedestrian and other vulnerable road users in the event of a collision with a motor vehicle for the new models from 1st October, 2018 and for all models with effect from 1st October, 2020.

(c) and (d) (i) The rule 96 of the Central Motor Vehicles Rules, 1989 provides the norms for anti-lock braking system for vehicles of certain categories of L, M and N.
(ii) This Ministry vide GSR 1483(E) dated 7th December 2017 mandated the requirement of airbag for the driver as per AIS 145. The Ministry has notified GSR 148(E) dated 2nd March, 2021 regarding mandatory provision of an airbag for the passenger seated on the front seat of a vehicle, next to the driver as per AIS 145, as amended from time to time for the vehicles manufactured on and after the 1st Day of April, 2021, in the case of new models, and 31st day of August, 2021, in the case of existing models. However, due to COVID 19 pandemic, this Ministry vide GSR 595(E) dated 26th August 2021 has extended the timeline in respect of date of implementation of fitment of air bags on existing models upto 31st December 2021.

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